

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CROSS ROAD BUILDCON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Cross Road Buildcon Private Limited
2. Date of incorporation of corporate debtor	31.05.2012
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2012PTC236788
5. Address of the registered office and principal office (if any) of corporate debtor	95D, AD Block Shalimar Bagh, Opposite all Heaven Banquet, Delhi 110088
6. Insolvency commencement date in respect of corporate debtor	08.11.2019 (Order copy received by IRP as on 28.11.2019 through OC)
7. Estimated date of closure of insolvency resolution process	06.05.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Devendra Lodha IBBI/IPA - 001/IP - P01112/2018-19/11814
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 105, 1 st Floor, 6A/1, WEA, Karol Bagh, New Delhi- 110005. cadklodha@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 105, 1 st Floor, 6A/1, WEA, Karol Bagh, New Delhi- 110005. Telephone No: 011-41100490 Email:irp.crossroad@gmail.com
11. Last date for submission of claims	11.12.2019 (14 days calculated from the date of receiving order i.e 28.11.2019)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Available as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Available as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cross Road Buildcon Private Limited** on **08.11.2019**.



The creditors of Cross Road Buildcon Private Limited, are hereby called upon to submit their claims with proof on or before **11.12.2019** to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.11.2019
Place: New Delhi




Devendra Kumar Lodha
Interim Resolution Professional
IBBI/PA - 001/IP - P01112/2018-19/11814

Postal Ballot Form should reach the Scrutinizer before 5:00 P.M. (IST) on 2 January, 2020.
 Postal Ballot would be announced on Saturday, 4 January, 2020 at 3:30 P.M. (IST) by the Chairman & Whole Company or in his absence, the Company Secretary of the Company, at the registered office of the Company or the Stock Exchange and also displayed along with the Scrutinizer's Report on the website of the Company. For any grievances/ queries connected with the voting by postal ballot including voting by electronic means, may contact the Company Secretary at lalitk@mindagroup.com or write to him at the registered office of

For and on behalf of the Board of
For Minda Finance Limited
 Sd/-
Lalit Khubchandani
 Company Secretary & Compliance Officer

**OFFICE OF THE RECOVERY OFFICER-II
 DEBTS RECOVERY TRIBUNAL-III, DELHI**
 JEEVAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK, NEW DELHI
DHANLAXMI BANK Vs. SANDEEP SHARMA DATED: 24.10.2019

**SALE
 PROCLAMATION
 NOTICE**

IN PURSUANCE OF THE PROVISIONS OF SECTION 2(46) OF THE INSOLVENCY AND BANKRUPTCY ACT, 1985 AND SECTION 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 FOR THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993
 In pursuance of the provisions of Section 2(46) of the Insolvency and Bankruptcy Act, 2016 and Section 52(2) of the Income Tax Act, 1961 and Section 17(1) of the Recovery of Debts and Financial Institutions Act, 1993, the undersigned, Recovery Officer, Debts Recovery Tribunal, Delhi, and the interest and costs payable as per recovery certificate in OA. No.268/2017/DRT-III, Delhi Dated 28.03.2017, in absence of any order of postponement, the said property shall be sold on 04.01.2020 between 03:00 PM to 05:00 PM in case of bid in last 5 minutes before closing, if required) by e-auction and bidding shall take place through the website:- M/s. C1 India Pvt. Ltd. Udyog Vihar, Phase-2, Gulf Petrochem City, Gurgaon, first Floor, Haryana-122015, Help Line No +91-124- 4302020/21/22/23/24, Mob: +91-98100-10000, Email: support@bankeauctions.co.

Notice has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate. The sale shall be subject to the conditions prescribed in Second Schedule of the Act and the rules made there under and to the further following conditions.
 The property of the defendant above named as mentioned in the schedule below and the liabilities and claims against the property, so far as they have been ascertained, are those specified in the schedule against each lot.
 The sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the intending bidder may contact Recovery Cell of DRT-III, Delhi.
 The sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is sold, the officer is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the satisfaction of the creditor.

Notwithstanding anything to the contrary contained in the schedule, the intending bidder may contact Recovery Cell of DRT-III, Delhi.
 The sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is sold, the officer is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the satisfaction of the creditor.

Notwithstanding anything to the contrary contained in the schedule, the intending bidder may contact Recovery Cell of DRT-III, Delhi.
 The sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is sold, the officer is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the satisfaction of the creditor.

Description	Reserve Price/EMD
L-105, Ground Floor, Block-L, Kirti Nagar, Delhi.	Rs. 1,51,55,000/- EMD Rs. 15,15,500/-

Notwithstanding anything to the contrary contained in the schedule, the intending bidder may contact Recovery Cell of DRT-III, Delhi.
 The sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is sold, the officer is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the satisfaction of the creditor.

Submission Date of Insolvency Resolution Process: 28.11.2019
 Place: New Delhi
 Regn. No.: IBB/PA-002/P-000547/2017-2018/11814

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10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 105, 1st Floor, 6A/1, WEA, Karol Bagh, New Delhi- 110005. Email-irp.crossroad@gmail.com
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14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: NA

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Date: - 30.11.2019
 Place: - New Delhi
 Devendra Kumar Lodha
 Interim Resolution Professional
 IBB/PA - 001/PP 01112/2018-19/11814

